

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 204
(IB)-130(PB)/2019

IN THE MATTER OF:

Dr. Keerti Khaitan & anr.

.... Applicant/petitioner

v.

Raheja Developers Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 21.02.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:


For the Applicant/petitioner: Ms. Sachin Jain, Ms. Isha Agarwal, Mr. Akhil Sharma, Advs.

For the respondent -

ORDER

Learned counsel for the respondent has placed an order dated 18.02.2019 passed by Hon'ble the Supreme Court in Writ Petition (civil) No. 163 of 2019 along with the other petitions wherein specific directions are issued staying further proceedings before the National Company Law Tribunal, Principal Bench, New Delhi.

In view of the above, the pronouncement of order is deferred. Liberty granted to learned counsel for the petitioner to mention as and when necessity arises.


Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

21.02.2019
Aarti Makker